

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court of Judicature at Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(IA No. 246300/2023 - APPLICATION FOR TAGGING/DETAGGING  
IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 229505/2023 - EXEMPTION FROM FILING O.T.  
IA No. 221185/2023 - EXEMPTION FROM FILING O.T.  
IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES  
IA No. 236271/2023 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 12-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Petitioner-in-person  
Ms. Christi Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As the matter is not taken up for hearing, list on 14.12.2023.

(NITIN TALREJA)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR